

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

CV CrI.M.P. No.02/2021

Kaaturaja, 43/2021 S/o. Chellandi .. Petitioner/Accused
/vs/
State through
Inspector of Police, Ammainaickanur PS. .. Respondent/Complainant
Cr. No.851/2020

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Thiruvengadam, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 439 Cr.P.C. Petitioner/accused(rank not known) prays to enlarge him on bail for the offences punishable U/S. 366 IPC @ 364(A), 394 r/w. 397 IPC in Cr. No.851/2020 of respondent police. The occurrence took place on 25.11.2020 and the petitioner was remanded on 18.4.2021.

The learned counsel for the Petitioner/accused stated that the petitioner has not committed any offence as alleged, that he has been falsely implicated in this case, that the investigation of the case is almost over, that the co-accused A7 was enlarged on bail by the Hon'ble Madurai Bench of Madras High Court vide its order in CrI .O.P.(MD) No. 1493/2021 dated 3.2.2021, that the another co-accused A4 and A6 were enlarged on bail by the Hon'ble Court vide its order in CrI.M.P.No.631/2021 dated 22.2.2021 and Cr.M.P. No.797/2021 dated 25.2.2021 respectively, that the petitioner belongs to respectable family, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that since the petitioner has permanent abode, there is no chance for absconding, that he was remanded on 18.4.2021 and is in custody for the past 33 days and he prays for bail.

The learned Public Prosecutor for the State raised objection for bail by stating that the defacto complainant is working in New Vision Land Promoters for the past 13 years, that on 25.11.2020 at about 6.30 p.m., while the defacto complainant and her company owner Ganesan were going to attend a meeting at Sangaiah Hall near Kodai Road, the accused kidnapped them for ransom and voluntarily caused hurt in committing robbery, hence the case. However, he has conceded that the investigation is over and co-accused were already enlarged on bail.

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Online submission of either side heard. Records perused. Considering the fact that the investigation is over as stated by the learned Public Prosecutor and on considering the period of incarceration and that co-accused A7 has already been enlarged on bail by the Hon'ble Madurai Bench of Madras High Court vide its order in CrI.O.P.(MD) No. 1493/2021, dated 3.2.202 and A4 and A6 have already been enlarged on bail by this Court and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to the petitioner/accused. Bail is granted to the Petitioner/accused on strict compliance of the following conditions.

1. The petitioner/accused is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
2. The petitioner/accused is directed to surrender before the learned Judicial Magistrate, Nilakottai **in between the period from 5.7.2021 to 19.7.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stand cancelled automatically.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 20th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The Judicial Magistrate, Nilakottai
The Public Prosecutor, Dindigul.

The Inspector of Police, Ammainaickanur PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.P.Thiruvengadam, Advocate
for the petitioner.

The Superintendent, District Prison, Dindigul.